

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/262/2021

This the 22nd day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Rukhsana Akhtar Aged 22 yrs,
D/o Abdul Ahad Sofi
R/o Kenihama Hajam Mohalla,
Tehsil Chadoora District Budgam.

.....Applicant

(Advocate: None.)

Versus

1. State of J&K through Commissioner/Secretary to Govt. Social Welfare Department Civil Sectt. Srinagar.
2. Director, Social Welfare Department, Kashmir, Srinagar.
3. Child Development Project Officer Baghat-I-Kanipora (member Secretary to Selection of Anaganwadi Workers).
4. Asmat D/o Gh.Hassan Mir R/o Kenihama Hajam Mohalla Tehsil Chadoora District Budgam.

.....Respondents

(Advocate: Mr.Rajesh Thappa, DAG)



O R D E R**[O R A L]****Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

The present TA has been received by way of transfer from The Hon'ble High Court of Jammu and Kashmir at Srinagar. It has been submitted at the Bar that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Anganwari workers and placed reliance on State of Karnataka v/s Ameerbi, (2007) 11 SCC 681.

2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this tribunal has no jurisdiction to hear the case pertaining to Anganwari workers. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Anganwari workers.

3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G. Thapliyal in TA No. 267 of 2017 (SWP No.

1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.



4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), The Hon'ble High Court of Jammu and Kashmir at Srinagar on 25.02.2021.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-